

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 252 OF 1995

DATE OF ORDER: - 14th February, 1997

BETWEEN:

Smt. R. KALAVATHI

.. APPLICANT

AND

Union of India rep. by

1. The Chief Project Manager (Con),
S.E.Railway, Visakhapatnam,
2. The Chief Administrative Officer,
S.E.Railway, Bhubaneswar (Orissa),
3. The Divisional Railway Manager,
S.E.Railway, Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. Y. SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr. V. BHIMANNA, Addl. CGSC

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Mr. Y. Subrahmanyam, learned counsel for the applicant and Mr. V. Bhimanna, learned standing counsel for the respondents.

2. The husband of the applicant in this OA was engaged as Casual Khalasi under the Electrical Foreman (General) WKRE, S.E.Railway, Waltair with effect from

He

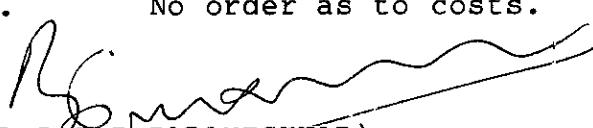
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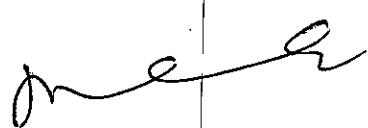
20.10.71. He was later brought on temporary status. He was promoted as BTM Lineman with effect 16.9.80. While working in that capacity he expired on 11.10.82.

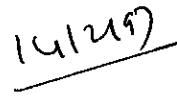
3. This OA is filed praying for direction to the respondents to grant her family pension, DCRG and consequential payment of arrears of pension, Dearness relief etc.

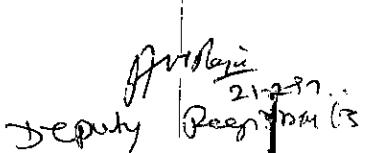
4. The contentions and the prayer in this OA are same as the contentions and prayer raised in OA 1289/96 decided on 10.1.97. For the reasons stated in OA 1289/96, this OA is also liable to be dismissed and accordingly it is dismissed. However, this dismissal will not stand in the way of the applicant herein for filing a representation to the appropriate authority to grant her family pension taking recourse to Rule 107 of the Miscellaneous Chapter XII of the Railway Servants (Pension) Rules, 1993 as a measure of social justice. If such a representation is received, the authority may consider the same in accordance with the rules.

5. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARJAN)
MEMBER (ADMN.)


14/2/97
DATED: - 14th - February, - 1997
Dictated in the open court.


21-2-97
Deputy Peon No 13

Copy to:-

1. The Chief Project Manager(Con), S.E.Rly, Visakhapatnam.
2. The Chief Administrative Officer, S.E.Rly, ~~WES~~ Bhubaneswar(Orissa),.
3. The Divisional Railway Manager, S.E.Rly, Visakhapatnam.
4. One copy to Sri. Y.Subrahmanyam, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rem/-

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGRAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAIPARAMESHWAR
M(J)

DATED: 14/2/97

Order/Judgement
R.P/C.P/M.A.N.O.

O.A. NO. 02185

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED.

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

~~DISMISSED FOR DEFAULT~~

ORDERED/REJECTED

NO ORDER AS TO C

11 CIRCUIT

YLR

